

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH 12

AT HYDERABAD

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O.A. 1011/97.

Dt. of Decision : 08-08-97.

V. Durga Prasad

.. Applicant.

Vs

1. The Sr. Divl. Personnel Officer,  
SC Rly, Vijayawada Division,  
Vijayawada, Krishna District.
2. The Divl. Rly. Manager, SC Rly,  
Vijayawada Division, Vijayawada,  
Krishna District.
3. The Chief Personnel Officer,  
SC Rly, Rail Nilayam, Sec'bad.

.. Respondents.

Counsel for the applicant : Mr. V. Durga Prasad, Party-in-person

Counsel for the respondents : Mr. K. Siva Reddy, SC for Rlys.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr. B. Suresh Babji on behalf of Mr. V. Durga Prasad, Party-in-person and Mr. K. Siva Reddy, learned counsel for the respondents.

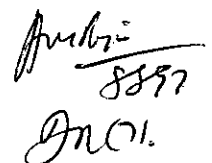
2. The applicant in this OA requests for withdrawal of this OA by his letter dated 08-08-97. The request is granted and the OA is disposed of as with-drawn. No costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 08th August, 1997.  
(Dictated in the Open Court)

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8897  
DNO.

Copy to:-

- \*1. The Sr, Divisional Personnel Officer, South Central Railway, Vijayavada Division Vijayavads. Krishna Dist,
2. The Divisional Railways Manager South Central Railways, Vijayawada, Division Vijayavada.
3. The Chief Personnel Officer, South Central Railways. Rail Nilayam, Secundrabad.
- 4 One Copy to Mr. V. Durga Prasad, P-in-P- Asst. Station Master, Chief-Yard Master's Office, South Central Railways, Vijayavada.
5. One Copy to Mr K. Siva Reddy SC for Riys CAT. Hyd.
6. One Copy to ThD.R. (A).
- 7 one Duplicate Copy.

Upr.

8/8/97  
(7)

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COMPILED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.R. VEERAJAN : M (A)

AND

THE HON'BLE SHRI S.S. JAI PARAMESHWAR:  
(M) (J)

Dated: 8/8/97

ORDER/JUDGEMENT

M.A/R.A/C.A.NO.

in

C.A.NO.

1011/97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

केन्द्रीय प्रशासनिक न्यायिक निकाय  
Central Administrative Tribunal  
ब्रेवेल-DESPATCH  
11 AUG 1997  
हैदराबाद बेंच  
HYDERABAD BENCH